

(J)

Central Administrative Tribunal, Principal Bench

Original Application No. 2166 of 2004

M.A. No. 1825/2004

New Delhi, this the 9th day of September, 2004

Hon'ble Mr. Justice V. S. Aggarwal, Chairman  
Hon'ble Mr. Sarweshwar Jha, Member (A)

1. Bhan Singh,  
Working as SE (P.Way)  
Northern Railway Station, Pathankot
2. Raj Pal,  
Working as Section Engineer (P.Way),  
Northern Railway, Jallandhar Cantt.
3. M.B. Azad,  
Working as Sr. Section Engineer (Works),  
Northern Railway Station, Jallandhar City
4. K.K. Sharma,  
Working as Sr. Section Engineer (P.Way),  
Northern Railway Station, Karnal
5. Pardeep Sharma,  
Working as Section Engineer  
Northern Railway Station, Pathankot
6. Nirmal Singh,  
Working as Sr. Section Engineer  
Northern Railway Station, Pathankot
7. J.K. Bansal,  
Working as Sr. Section Engineer  
Northern Railway Station, Ludhiana

....Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India  
Through the Secretary,  
Ministry of Railways,  
Railway Board, Rail Bhawan,  
New Delhi
2. The General Manager,  
Northern Railway, Baroda House,  
New Delhi

....Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

M.A. 1825/2004

M.A. is allowed subject to just exceptions.

*l8Ag*

Filing of the joint application is permitted.

O.A. 2166/2004

The applicants by virtue of the present application seek quashing of the order of 29.8.2003.

2. The sum and substance of the plea raised is that on an earlier occasion, certain persons had filed O.A. 18/2004 entitled Brijesh Mathur and others vs. Union of India and another decided on 29.7.2004. It is contended that the selection process had been quashed pertaining to bunching of the vacancies. It was held that it was not permissible. A direction was given to the respondents to earmark periodwise vacancies and hold selection against those vacancies and formulate separate panels for different periods.

3. It is contended that the respondents are going ahead with the remaining 30% selection which was not quashed.

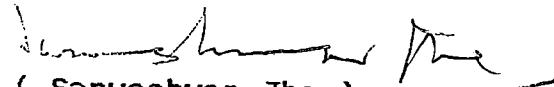
4. Pertaining to that, the applicants have submitted a representation dated 16.8.2004.

5. Once the representation is pending, it should be decided and, therefore, any direction in this regard to take a decision will not affect the rights of the respondents.

*AS*

6. It is directed that respondent no.2 would consider the said representation dated 16.8.2004 and preferably take a decision before the selection process which is under challenge is completed and communicate to the applicants by passing a speaking order. O.A. is disposed of.

Issue DASTI.

  
( Sarweshwar Jha )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/dkm/